The 10th January 1966

No.LJL.53/65.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

'ASSAM ACT I OF 1966

(Received the assent of the Governor on the 8th January 1966)

THE ASSAM APPROPRIATION (No.V) ACT, 1965

[Published in the Assam Gazette, Extraordinary, dated the 10th January, 1966.

An Act

to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March, 1966.

It is hereby enacted in the Sixteenth Year of the Republic of India as follows:—

Short title 1. This Act may be called the Assam Appropriation (No.V) Act, 1965.

Withdrawal 2. From and out of the Consolidated Fund of the of Rs 2,42,17,350 State of Assam there may be paid and applied sums from and not exceeding those specified in column (3) of the out of the Schedule amounting in the aggregate to the sum of Consolidated two crores, forty-two lakhs, seventeen thousand, Fund of the three hundred and fifty rupees towards defraying the Assam for several charges which will come in course of payment the financial during the year ending on the thirty-first day of year 1965-66 March, 1966 in respect of the services specified in column (2) of the Schedule.

Appropriation

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March 1966.

SCHEDULE

(1) (2) (3)

C	Services and purposes (Major Heads)	Sums not exceeding		
Grant No.		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
8	Charges on account of Par- liament and State Legis- latures.	3,54,500	8,000	3,62,500
11	Charges on account of Jails	3,00,000	6.0.#	3,00,000
16	Charges on account of Education (General).	3,27,000		3,27,000
17	Charges on account of Education (Technical).	50,000		50,000
30	Charges on account of Labour and Employment.	2,23,932	900	2,23,932
	Charges on account of Miscellaneous Social and Developmental Organisations—			
34	IV—Directorate of Information and Public Relations.	3,82,875		3,82,875
36	VI-Directorate of Social Welfare,	10,000	21 and 100 along	10,000

Grant	Services and purposes	Sums not exceeding		
No.	(Major Heads)	Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
39	IX—Tourism and Pooled Transport.	58,808	•••	58,808
41	Charges on account of Capital Outlay on Irrigation, N. E. D. Works.	40,00,000	*	40,00,000
42	Charges on account of Public Works (Excluding Establishment and Tools and Plants).	4, 86,60 0	•••	4,86,600
44	Charges on account of Ports and Pilotage.	2,23,000		2,23,000
49	Charges on account of Forests	1,17,680		1,17,680
	Charges on account of Miscellaneous—			4
51	II—Donations for Charitable purposes, etc.	2,51,775	***	2,51,775
56	VII-Scheme of control of Cloth and Yarn.	13,238		13,238
57	Charges on account of other Miscellaneous Compensa- tions and Assignments.	•••	97,372	97,372
70	Charges on account of Capital Outlay on Forests.	32,320	***	32,320
71	Charges on account of Capital Outlay on State Schemes of Government Trading.	1,60,00,000	0 06	1,60,00,000
	Charges on account of Loans and Advance by the State Government—	,		
74 78	II—Agricultural Loans, etc. VI—Industrial Loans.	3,00,000 9,80,250	000	3,00,000 9,80,2 5 0
	Total	2,41,11,978	1,05,372	2,42,17,350
		Section Desired Country	and the second second second	Sectional Section Control of Controls

U. TAHBILDAR,
Dy. Secy. to the Govt. of Assam,
Law Department.